

(ब) निर्यात प्रांकों नीचे दिए जाते हैं :—

1976-77		अप्रैल, 1977 -		जनवरी, 1978	
माता	मूल्य	माता	मूल्य	माता	मूल्य
में टन	लाख ₹०	में टन	लाख ₹०	में टन	लाख ₹०
मक्के					
मालू	44670	585.14	104	1.37	
प्याच	163533	1885.11	52222	812.66	
लहसुन	2866	54.17	1519	48.62	
अन्य ताजी सब्जियां	4300	127.16	3045	115.91	

मुख्यतः इन देशों को निर्यात किए गए : ब्राब्रु, धाबी, दुबई, कुवैत, नैपाल, बंगला देश, ब्रिटेन, बहरीन, फ्रांस, इटली, श्रीलंका, नोदरलैंड्स, पुर्तगाल, सिंगापुर, मलयेशिया, ईराक, ईरान, हांगकांग, मालदीव, मारीशस, सऊदी अरब, सोवियत संघ आदि । नवम्बर, 78 से मार्च, 1979 तक की अवधि में 25,000 मे. टन मालू व 75,000 मि. टन प्याच के निर्यात का लक्ष्य है । ब्राब्रु तथा प्याच का निर्यात मुख्यतः उपर्युक्त देशों को ही किया जाएगा ।

(ग) मालू व प्याच के निर्यात की अनुमति इसलिए दी गई है ताकि उपजकर्मियों को अपने उत्पाद पर पर्याप्त लाभ मिल सके । अन्य मन्त्रियों का निर्धारण जुलाई, 1977 में बन्द कर दिया गया, केवल मिनर पड़ोसी देशों की अत्यावश्यक जरूरतों और प्रतिबन्ध से पूर्व की वचनबद्धताओं को पूरा करने के लिए थोड़ी सी मात्राओं में निर्यात की अनुमति दी गई है ।

Complaints against Air India General Sales Agency

1849. SHRI KUSUMA KRISHNA MURTHY:

- SHRI A. R. BADRINARAYAN:
- SHRI P. M. SAYEED:
- SHRI M. V. CHANDRA SHEKHARA MURTHY:
- SHRI MADHAVRAO SCINDIA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the Union Government and the Air India had received any specific complaints against Air India

General Sales Agency in London and Delhi; and

(b) whether the services of General Agency have been terminated thereupon?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b). Some complaints were received regarding the functioning of Air-India's General Sales Agency (GSA) both in Northern India and in the United Kingdom, from sub-agents who had previously been considered for appointment but found not suitable. The nature of the complaints was basically that the General Sales Agent was making undue profits and that he was not treating each sub-agent equally. This complaint was investigated by Air-India and found that it was baseless. Air-India has not terminated the General Sales Agency in the United Kingdom. It was Air-India's intention to appoint their London Agents, M/s. Hindustan Travel Services to act as their General Sales Agents for Northern India so as to render better services to passengers travelling between the United Kingdom and India.

Hindustan Travel Service (U.K.) agreed to function as Air-India's

General Sales Agent for the Punjab region but their Directors being non-resident, one of them set up a separate company in India in the name of Hindustan Travel Tours (P) Ltd. to comply with the Reserve Bank of India regulation. This company functioned as Air-India's General Sales Agent for the Punjab region from April 1975 till April 1978, when they were given notice of termination by Air-India in keeping with the spirit of the discussions at a meeting of the Travel Agents' Association of India at Bangalore to the effect that all airlines in India should give up their General Sales Agent in India. In August 1978, Air-India found that other airlines were continuing to retain their General Sales Agent in India. Air-India, therefore, decided to re-appoint a General Sales Agent for the above mentioned region. Considering that Hindustan Travel Services (U.K.) had functioned as their General Sales Agent for the Punjab region earlier, forming a separate Company of the name of Hindustan Travel Tour (P) Ltd. Air-India decided that it would be commercially advantageous if they were re-appointed as their General Sales Agent once again. The Managing Partner of Hindustan Travel Services, however, instead of functioning in the name of Hindustan Travel Tours (P) Ltd. as before, formed a separate company of the name of Janata Travel (P) Ltd., and started functioning as Air-India's General Sales Agent for Punjab, Haryana, Himachal Pradesh, Chandigarh and Delhi effective from 11-8-1978.

Measures to Tax Self-Employed Persons

1850. **SHRI MANORANJAN BHAKTA:** Will the Minister of **FINANCE** be pleased to state:

(a) whether Government have recently formulated some new measures to tax the self-employed persons like doctors, lawyers and other professionals;

(b) if so, what is the present method adopted to effect recovery of taxes from these persons;

(c) what are the new measures proposed and how and when they are likely to be implemented; and

(d) whether any assessment has also been made about the evasion of taxes by these persons and if so, the facts thereof?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) to (c). Special circles for professionals have been set up in different urban cities with a view to ensuring that all professionals having taxable income/wealth are brought into the tax-net and to provide necessary expertise to the officers in making their assessments. Though no separate method has been devised to effect recovery of taxes from professionals alone, the several steps provided under the Income-tax Act for enforcing collection and recovery of the arrears as levy of penalty, attachment of moneys due to the defaulter, restraint and sale of movable properties, attachment and sale of immovable properties etc. are used by the income-tax authorities concerned for recovery of tax in arrears depending upon the facts and circumstances of each case. Though no special measures to tax self-employed persons such as doctors, lawyers and other professionals have been devised under section 44AA (3) of the Income-tax Act, 1961 draft rules have been issued on 12th January, 1977 for purposes of prescribing books of accounts and other documents to be kept and maintained by persons carrying on certain professions including persons carrying on, *inter alia*: medical and legal professions. Several representations have been received from persons carrying on these professions, associations of professionals etc. giving suggestions or comments in regard to the draft rules. No final decision has been taken so far.

(d) No estimate has been made about the extent of evasion of taxes by self-employed persons like doctors, lawyers